

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 4322/2024  
(Arising out of impugned final judgment and order dated 18-08-2023  
in CRLA No. 354/2001 passed by the High Court of Judicature at  
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PALLAV KUMAR ROY

Respondent(s)

(IA No. 62981/2024 - EXEMPTION FROM FILING O.T.)

Date : 01-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Vikramjeet Banerjee, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Ms. Srishti Misghra, Adv.  
Mr. Sarthak Karol, Adv.  
Mr. Suyash Pande, Adv.  
Ms. Vaishali Verma, Adv.

For Respondent(s) Mr. Rahul Gupta, Adv.  
Mr. Rudrajit Ghosh, Adv.  
Mr. Shashank Sharma, Adv.  
Mr. Anurag Nagar, Adv.  
Mr. Kishor Kumar Mishra, Adv.  
Mr. Aditya Mishra, Adv.  
Mr. Abhaya Nath Das, Adv.  
Ms. Monica Goel, Adv.  
Mr. Hukum Deo Prasad, Adv.  
Mr. S S Bandyopadhyay, Adv.  
Mr. Kapil Dev Yadav, Adv.  
Mr. Satish Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

List on 11.12.2024.

(RAJNI MUKHI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)